# PUBLIC ANNOUNCEMENT UNDER REGULATION 3 (1), REGULATION 4 READ WITH REGULATION 15 (1) AND REGULATION 13 (1) OF SEBI (SUBSTANTIAL ACQUISTION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

### M/S YOGYA ENTERPRISES LIMITED ("YEL"/"TARGET COMPANY"/"TC")

(Corporate Identification No. L51909DL2010PLC0208333)

Registered Office: 203, Gupta Arcade, Shrestha Vihar Market, Delhi-110 092

Phone No. +91-11-4376 3300 Website: www.yogya.co.in Email id: md@yogya.co.in

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF 9,10,000 (NINE LACS TEN THOUSAND ONLY) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") CONSTITUTING 26 % OF THE EXISTING EQUITY AND VOTING SHARE CAPITAL OF YEL, ON A FULLY DILUTED BASIS, FROM THE PUBLIC SHAREHOLDERS OF YEL BY MR. YATIN BHUPENDRA SHAH (HEREINAFTER REFERRED TO AS "THE ACQUIRER") ALONG WITH M/S. IG FINANCIAL SERVICES INDIA PRIVATE LIMITED (PAC) (HEREINAFTER REFERRED TO AS "THE PAC")

#### **DEFINITIONS:**

"Equity Shares" means the fully paid up equity shares of Target Company of face value of Rs. 10 (Rupees Ten Only) each.

"Existing Share & Voting Capital" means paid up share capital of the Target Company as on date i.e. Rs. 3,50,00,000 divided into 35,00,000 Equity Shares of Rs. 10 Each.

#### 1. OFFER DETAILS

- Offer Size: This Open Offer is being made by the Acquirer and PAC for acquisition of 9,10,000 fully paid up Equity Shares of Rs. 10/- Each constituting 26.00% of the existing equity and voting share capital of the Target Company.
- Offer Price: An offer price of Rs. 22/-(Rupees Twenty Two Only) per fully paid up Equity Share (hereinafter referred to as the "Offer Price") will be offered for the equity shares tendered during the tendering period assuming full acceptance, the total consideration payable by the Acquirer will be Rs. 2,00,20,000/- (Rupees Two Crores Twenty Thousand Only.)
- Mode of Payment: The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9 (1) (a) of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 (Regulations).
- Type of Offer (Triggered offer, Voluntary offer/competing offer etc): The Offer is a Triggered Offer made under Regulation 3 (1) and 4 of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 pursuant to the execution of the Share Purchase Agreement dated 17<sup>th</sup> July, 2019 ("the SPA") entered in to between Acquirer and Rajeev Gupta & M/s. Yogya Infrastructures Limited for acquiring 8,86,000 Equity Shares ("Sale Shares") of Rs. 10 each at a price of Rs. 12 each per Equity Share ("the Negotiated Price") aggregating to Rs. 106.32 Lacs representing 25.31% of Existing Share & Voting Capital of Target Company.



Consequent upon acquisition of Sale Shares, the shareholding of the Acquirer and PAC will be 10,38,000 equity shares constituting 29.66% of the Existing Share & Voting Capital of Target Company. Pursuant to SPA, the Acquirer and PAC shall hold the significant equity shares by virtue of which they shall be in a position to exercise control over management and affairs of the Target Company.

## 2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

		Details o	of underlying	transaction		
Type of Transactio n (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Mode of Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /VRs acquired ( Rs. in Crores)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity / voting capital			
Direct	Share Purchase Agreement (SPA)	8,86,000	25.31% of the existing share capital	1.06	Cash to the Current Promoter and Promoter group of the Target Company	Regulation 3 (1) and 4 of SEBI (SAST) Regulations 2011

#### 3. ACQUIRER / PAC:

Name of Acquirer / PACs  Acquirer:	Address	Name(s) of persons in control/pro moters of acquirer/ PAC where Acquirer/PA C are companies	Name of the Group, if any, to which the Acquirer/P AC belongs to	Pre Transactio n Shareholdi ng Number and % of Total Present Share Capital	Proposed shareholdi ng after acquisition of shares which triggered open offer Number and % of Existing Capital	Any other interest in the Target Company
Mr. Yatin Bhupendra Shah (Acquirer-1)	A-901, Gokul Society, Opp. Dev Nagar, Near Sai Baba Nagar, Kandivali West, Mumbai-400 067	N.A.	N.A.	Nil (0.00%)	8,86,000 (25.31%)	N.A.
PAC:  M/s. IG  Financial  Services India  Private Limited	C Wing, Madhusudan Building, Opp Dev Nagar, New Sai	Mr. Manoh Bhupendra Shah and Mr. Rajesh	N.A.	1,52,000 (4.34%)	1,52,000 (4.34%)	N.A.

Name of Acquirer / PACs	Address	Name(s) of persons in control/pro moters of acquirer/ PAC where Acquirer/PA C are companies	Name of the Group, if any, to which the Acquirer/P AC belongs to	Pre Transactio n Shareholdi ng Number and % of Total Present Share Capital	Proposed shareholdi ng after acquisition of shares which triggered open offer Number and % of Existing Capital	Any other interest in the Target Company
	Baba Nagar, Kandivali West, Mumbai-400 067	Bhupendra Shah				

#### 4. DETAILS OF SELLING SHAREHOLDERS:

Name	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders				
		Pre Transaction		Post Transaction		
		Number	%	Number	%	
Mr. Rajeev Gupta	Yes	5,86,000	16.74	Nil	Nil	
M/s Yogya Infrastructure Limited	Yes	3,00,000	8.57	Nil	Nil	
TOTAL		8,86,000	25.31	Nil	Nil	

#### 5. TARGET COMPANY

The Target Company i.e. Yogya Enterprises Limited and having its present registered office at 203, Gupta Arcade, Shrestha Vihar Market, Delhi-110 092.

The shares of the Target Company are listed at BSE Limited ("BSE") having scrip code and id is 539097 and YOGYA respectively. The Equity Shares of Target Company are frequently traded on BSE in terms of Regulation 2 (1) (j) of the Takeover Regulations.

#### 6. OTHER DETAILS

- 6.1 This to inform to all the Shareholders of Target Company that the details of the open offer would be published shortly in the newspaper in terms of the provisions of Regulation 14 (3) of SEBI (SAST) Regulations, 2011 vide a Detailed Public Statement on or before 24<sup>th</sup> July, 2019.
- 6.2 The Acquirer and PAC undertake that they are aware and will comply with their obligations under the SEBI (SAST) Regulations, 2011 and have adequate financial resources to meet the Offer obligations.
- 6.3 This is not a Competitive Bid.



#### Issued by:



#### NAVIGANT CORPORATE ADVISORS LIMITED

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Website: www.navigantcorp.com

SEBI Registration No: INM000012243 Contact person: Mr. Sarthak Vijlani

On Behalf of Acquirer and PAC

Mr. Yatin Bhupendra Shah

Place: Mumbai Date: 17<sup>th</sup> July, 2019

